

BEFORE THE NATIONAL GREEN TRIBUNAL (SZ) AT CHENNAI

O.A.NO. 08 OF 2017

Between

S.Kannammal,
W/o. Balasubramaniam,
5/111, OttanaiThottam,
Coolipalayam R.S
AvinashiTaluk,
Tiruppur District-641666

...Applicant

Vs.

1. The Government of India,
Ministry of Environment, Forests & Climate Change,
Indira ParyavaranBhavan,
Jor Bag Road,
Aliganjh,
New Delhi-110003.
2. The Chairman,
Tamilnadu Pollution Control Board,
76, Mount Road,
Guindy,
Chennai-600032.
3. The District Collector,
Tiruppur District.
4. The District Environmental Engineer,
Tamilnadu Pollution Control Board,
Tiruppur North,
II Floor,Kumaran Commercial Complex,
Tiruppur-641601.
5. The Assistant Director,
Geology and Mining,
Tiruppur,
Tiruppur District.
6. M/s. JAGADEESAN AND JEGANATHAN STONE QUARRY
Represented by its Proprietor
Jegadeesan
S/o. Subramaniam,
S.F.No.89/1, 89/2B1,

Agraharaperiyapalaam Village,
Avinashi Taluk,
Thiruppur District.

7. M/s. MARAPPAN RUKMANI ROUGH STONE QUARRY

Represented by its Proprietor

M.Balachandran,

S/o.R.Marappan,

S.F.No.89/1, 89/2B1,

Agraharaperiyapalaam Village,

Avinashi Taluk,

Thiruppur District.

-Respondents.

OBJECTIONS FILED ON BEHALF OF THE APPLICANT FOR THE JOINT
INSPECTION REPORT FILED BY THE COMMITTEE.

I , S.Kannammal, W/o. Balasubramaniam, Hindu aged about 51 years residing at 5/111, Ottanai Thottam, Coolipalayam R.S.Avinashi Taluk Tiruppur District temporarily come down to Bhavani do solemnly affirm and sincerely state as follows;

1. I respectfully submitted that no notice or prior intimation was given by the committee to the Applicant S.Kannammal. However my husband Balasubramaniam was present at that time of their quarries visit in her field. But the Committee members were not allowed him to be present there, asked him to go away and he had to leave that place.

But in their page No.4 of the report, they have stated that, "in spite of prior information to the applicant Smt. S.Kannammal was not present during the field visit by the committee. However applicant's representative (husband of Applicant) was present at the time of committee inspection". It is factually not correct.

2. I further submit that in page No.26 of the report, the committee observed, that

"During inspection, the committee observed the neighboring lands in North, East and West direction, no quarry waste was found in

neighboring land and also no blasted rough stone was observed in any neighboring land”.

“The committee was neither found any physical damages in neighbourhood nor reported by any neighbours”.

I submit that above observations are absolutely incorrect. The committee never visited the applicant’s field. Since quarry waste powder, small stones are dumped in the surface of the applicant’s land, she could not able to cultivate any crop in her field, as it is observed by the committee.

3. I further submit that now it is also found that the quarry owners have encroached applicant’s land and operating quarry about 5 to 8 feet width. The applicant’s land is being wasted by the quarry, even after the inspection and recommendations they are not following the recommendations while blasting, still the small stones are coming. I submit that when the matter was listed on 14.01.2020 on coming to know about the fines and environmental compensation to be imposed the quarry owners/ private respondents engaged hooligans and attacked my son and with the influence of the mining mafias they lodged false case FIR in Crime No. 41/2021 before the Uthukuli Police Station, was registered and he was arrested on the eve of Thai Pongal holidays. I submit that the police as well as the some of the authorities, police are acting in hand in glove with mining operators, and falsely implicated my son in order to muffling the our voice and our family is facing serious threats of life and false cases being foisted against them. I submit that I pray this Hon’ble Court to note the same and issue further direction along with the any person as advocate commissioner to visit the applicants land and its actual condition and the the dust and stones fallen on them.

It is therefore prayed that this Hon’ble Tribunal may be pleased to taking note of the situation and pass suitable orders as this Ho’ble Tribunal deems fit in the circumstances and thus render justice.

Applicant

Counsel for the Applicant.

VERIFICATION

I, S.Kannammal, W/o. Balasubramaniam, do hereby verify that the contents of above objections are true on my legal advice and that I have not suppressed any material fact.

Verified at Tiruppur on this day 16th of February 2021.

Applicant